

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1120  
ANSWERED ON:07.12.2004  
POSSESSION OF FLATS UNDER NARELA HOUSING SCHEME  
Chouhan Shri Shivraj Singh;Murmu Shri Hemlal

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) whether the applicants who have deposited the entire amount under the Narela Housing Scheme, particularly under the E.H.S. Scheme, have been given possession;
- (b) if so, the details thereof;
- (c) if not, the reasons for delay in giving possession under the scheme; and
- (d) the time by which the possession is likely to be given to the applicants?

**Answer**

MINISTER OF PARLIAMENTARY AFFAIRS AND URBAN DEVELOPMENT( SHRI GHULAM NABI AZAD )

(a)to(d): The handing over possession of the flats depends upon completion of codal formalities including payment of the demanded amount by the allottees. Under the policy now prevalent in Delhi Development Authority (DDA), in all cases of Janta/EHS/LIG/MIG/HIG flats, allotted on Cash Down basis, the allottees are required to submit the conveyance deed papers duly stamped in the office of the Collector of Stamps, Govt. of NCT of Delhi after paying prescribed stamp duty before taking over possession of the flat. However, DDA has laid down instructions to all concerned to issue possession letter within 60 days after the completion of all the codal formalities by the prospective allottees such as, submission of affidavit, undertaking, photographs, stamped Conveyance Deed papers, etc. including payment as per allotment-cum-demand letter. Out of 404 allotments made in EHS under Narela Housing Scheme 2004, only 15 persons have completed the codal formalities. Possession letters in all 15 cases have been issued. In 90 other cases, payments have been received but conveyance deed papers duly stamped have not been submitted by the allottees.